

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application No.75319 of 2021
and
Excise Appeal No.79146 of 2018**

(Arising out of Order-in-Appeal No.209/Bol-C.EX/2018-19 dated 09.08.2018 passed by Commissioner (Appeals) of CGST & Excise, Siliguri)

Commissioner of CGST & Excise, Bolpur

Nanoor Chandidas Road, SIAN, Bolpur, Dist.-Birbhum, Pin-731204, West Bengal
Appellant

VERSUS

M/s Sova Ispat Alloys Ltd.

Hahnemann Sarani, Angadpur, Durgapur-713215

Respondent

APPEARANCE :

Shri T.Mondal, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.75291/2021
FINAL ORDER NO.75896/2021**

DATE OF HEARING : 28.12.2021
DATE OF DECISION : 28.12.2021

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Miscellaneous Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

mm